



2026:AHC:11229

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 18332 of 2025

Abhishek Mishra

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Pankaj Kumar Upadhyay
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Pankaj Kumar Upadhyay, learned counsel for the petitioner and Sri B.K. Srivastava, learned Standing Counsel, who appears for State-respondents.
2. In the present writ petition, challenge has been raised to the order dated 14.02.2025 whereby the writ petitioner was placed under suspension.
3. This Court sought instruction from the learned Standing Counsel on 04.12.2025 pursuant whereunto instructions have been produced under the signatures of Senior Superintendent of Police, Gorakhpur dated 17.12.2025, attention has been drawn towards page-3 of the instruction wherein an order came to be passed on 17.12.2025 recalling the suspension order dated 14.02.2025 thus the writ petition is rendered infructuous, particularly, when the suspension order stands revoked.
4. At this stage, learned counsel for the petitioner submits that the writ petitioner is entitled to the salary and other benefits treating the period as not in suspension.
5. Learned Standing Counsel submits that an order will be passed to the said extent.
6. With the aforesaid observation, the writ petition is **disposed off**.
7. Instructions filed today are taken on record as marked as appendix A.

January 16, 2026

A. Prajapati

(Vikas Budhwar,J.)